

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 272 of 2019

1. Parmeshwar Lohra
2. Anuj Kherwar
3. Chandan Mahli
4. Sudama Lohra

.....Appellants

Versus

The State of Jharkhand

....Respondent

CORAM: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR JUSTICE RAJESH KUMAR

Through-Video Conferencing

For the Appellant No. 4: Mr. Nilesh Kumar, Advocate
For the State : Mr. Abhay Kr. Tiwari, APP.

I.A. No. 742 of 2021

07/08.09.2021

Heard Mr. Nilesh Kumar, learned counsel for the appellant no. 4 and Mr. Abhay Kumar Tiwari, learned A.P.P. for the respondent –State.

The appellant no. 4 has renewed his prayer for bail during pendency of this appeal through the present interlocutory application.

It has been submitted by the learned counsel for the appellant that similarly situated co-convict namely Sanjay Lohra has already been granted bail in Criminal Appeal (D.B) No. 144 of 2019 vide order dated 15.04.2019 in I.A. No. 1699 of 2019.

Learned counsel for the State submits that the appellant no. 4, Sudama Lohra and Sanjay Lohra, both were identified by the P. W. 2 and 3, therefore the case of the appellant No. 4 is similar to that of Sanjay Lohra.

Learned A. P.P. has opposed the prayer for bail of the appellant.

On consideration of the aforesaid facts, the appellant no. 4 namely, Sudama Lohra, during the pendency of this appeal, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Lohardaga in S. T. No. 141 of 2016.

Accordingly, the instant interlocutory application stands allowed.

(Rongon Mukhopadhyay, J)

(Rajesh Kumar, J)